

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 107
IB-427/ND/2021
IA/2418/2024

IN THE MATTER OF:
M/s. IFCI Ltd.

...PETITIONER

Vs

Ms. Sangita Arora

...RESPONDENT

Section
U/s 95(1) of IBC, 2016

Order delivered on 14.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP/Applicant

:Mr. Hitesh Sachar, Mr. Anju Jain and Mr.
Rabi Karmokar, Advs. in IA/2418/2024.

For the Respondent

:Adv Akhand Singh

ORDER

IA/2418/2024

This is a report filed by the Resolution Professional under Section 99 of the IBC, 2016.

Heard the Ld. Counsel on behalf of the Resolution Professional. Issue notice to the Personal Guarantor as well as Financial Creditor for filing their response and appearance. Notice be issued by all means and proof and service be filed. List the matter on **14.06.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)